

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dated: 08.09.2020

(Off): 2344 6166
(Fax):2344 6155

ROC No.394/SO/2020

To

All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana -Order dated 07.09.2020 in Suo-motu Writ petition No. Urgent 1/2020 - Communicated for compliance-Reg.

Ref: 1) Notification in Roc.No.394/SO/2020, dated 27.03.2020.

2) Orders dated 27.03.2020, 08.06.2020, 14.07.2020, 13.08.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

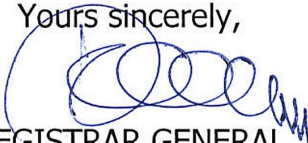
3) High Court's letters in Roc.No.394/SO/2020, dated 09.06.2020, 15.07.2020, 14.08.2020.

4) Order dated 07.09.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

Adverting to the above subject and references cited, it is informed that the High Court in its notification 1st cited has issued certain directions, one such direction is with regard to the interim orders of the High Court passed in Suo-motu W.P. No. Urgent 1/2020 namely automatic extension of interim orders till 07.06.2020 etc., and the same were extended from time to time till 10.09.2020. Now, it is to inform that the Hon'ble Full Bench in its order dated 07.09.2020 has extended the orders dated 27.03.2020, 08.06.2020, 14.07.2020 and 13.08.2020 passed in Suo-motu W.P.No.Urgent 1/2020 till 01.10.2020.

Therefore, while enclosing a copy of the order dated 07.09.2020 passed in Suo-motu WP No.Urgent 1/2020 along with the order dated 08.06.2020, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL
8.9.2020.

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY –

:PRESENT:

THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY

WP URGENT No. 1 OF 2020 –

IN RE:

Extension of Interim Orders and Abeyance of Execution Orders

The petition coming on for hearing, upon perusing the Petition and order of the High Court dated 27.03.2020, 08.06.2020, 14.07.2020 & 13.08.2020 made herein, the Court made the following.

ORDER:

By order dated 08.06.2020, this Court had passed the following orders:

“Considering the beginning of the spread of COVID-19, considering the Nationwide Lockdown announced by the Government of India for a period of twenty-one days, with effect from 25.03.2020, by Order dated 27.03.2020, this Full Bench had extended the stay orders passed by this Court, as well as by the District and other Subordinate Courts, and had also barred execution of any decree by the Executing Courts.

Despite the lapse of two-and-a half month, the Nationwide Lockdown, and the State Lockdown continues, although the Lockdown has been rolled back to a certain limited extent. But, nonetheless the Courts have not started functioning at full throttle. Therefore, there is a dire need to extend the Order dated 27.03.2020, as the Order has already expired on 07.06.2020.

It is brought to the notice of this Court that in many cases, the parties have given certain undertakings, but due to the Lockdown, the undertakings cannot be implemented by the party, despite its *bona fide* intention. Meanwhile, the opposite parties are taking advantage against the party which is given the undertaking. It is also creating certain difficulties for the parties before the Courts. Therefore, this problem also needs to be addressed by this Court.

Considering the present situation, and considering the fact that the Courts may not be in a position to work in the physical form totally till 15.07.2020, the Order dated 27.03.2020, is extended till 15.07.2020. This Order would also include the undertakings given before the Courts shall stand extended till 15.07.2020. This Order would not preclude consideration of Applications, in case the Applications are disposed of. This Order would not a bar to the disposal of the Applications. However, in case the Applications are disposed of, this Order shall cover the contingency.

List this case on 14.07.2020.”

Although this Court has re-assembled in the physical form, but the physical Courts are being run presently only on experimental basis for a period of five days. Even now, all the Benches are not running in the physical form. In fact, only five Benches are running both in the physical and virtual forms, and the remaining Benches are functioning only as virtual Courts. Since it is difficult to

hear the cases fully, since it is difficult to even hear the vacate/stay applications completely, the order 08.06.2020 is extended till 01.10.2020.

The Registry is directed to list this case before the Full Bench on 30.09.2020.

Sd/- I.NAGA LAKSHMI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To

1. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial), High Court for the State of Telangana, at Hyderabad.
3. The Registrar General, High Court for the State of Telangana, at Hyderabad.
4. One spare copy

HIGH COURT

HCJ & MSR,J & ARR,J

DATED: 07.09.2020

NOTE: LIST THIS CASE ON 30.09.2020

WP URGENT 1 OF 2020

EXTENSION

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SM other section
SPR my
V/A 6-00 PM

SPR observer section

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE EIGHTH DAY OF JUNE
TWO THOUSAND AND TWENTY

:PRESENT:

THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY

WP URGENT 1 OF 2020

IN RE:

Extension of Interim Orders and Abeyance of Execution Orders

The petition coming on for hearing, upon perusing the Petition and order of the High Court dated 27.03.2020 made herein, the Court made the following.

ORDER

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Despite the lapse of two-and-a half month, the Nationwide Lockdown, and the State Lockdown continue, although the Lockdown has been rolled back to a certain limited extent. But, nonetheless the Courts have not started functioning at full throttle. Therefore, there is a dire need to extend the Order dated 27.03.2020, as the Order has already expired on 07.06.2020.

It is brought to the notice of this Court that in many cases, the parties have given certain undertakings, but due to the Lockdown, the undertakings cannot be implemented by the party, despite its *bona fide* intention. Thus, the non-continuation of the undertaking is also creating certain difficulties for the parties before the Courts. Therefore, this problem also needs to be addressed by this Court.

Considering the present situation, and considering the fact that the Courts may not be in a position to work in the physical form totally till 15.07.2020, the Order dated 27.03.2020, is extended till 15.07.2020. Under this Order, the undertakings given before the Courts shall stand extended till 15.07.2020.

Sd/- CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN

AND

Sd/- SRI JUSTICE M.S.RAMACHANDRA RAO

AND

Sd/- SRI JUSTICE A.RAJASHEKER REDDY

//TRUE COPY//

P. Venkatesh

REGISTRAR (JUDICIAL-II)

09/16

[Signature]
SECTION OFFICER

To

1. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial), High Court for the State of Telangana, at Hyderabad.
3. The Registrar General, High Court for the State of Telangana, at Hyderabad.
4. One spare copy